

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. CPC 100 of 1997
(O.A. 1184 of 1996)

Date of Order : 2.9.1999

Present : Hon'ble Mr.D.Purkayastha, Judicial Member.
Hon'ble Mr.G.S. Masingi, Administrative Member.

BIMALENDU DAS

vs.

A.P. MURUGESAN, GENERAL MANAGER,
EASTERN RAILWAY & ORS.

For the applicant : Mr.B. Mukherjee, counsel.

For the respondents: Mr.P.K.Arora, counsel.

ORDER

D.Purkayastha, J. M.

Heard ld.counsel for both the parties on this contempt petition.

2. The alleged contemners have filed a reply in this case where they have stated that the directions of this Tribunal passed in the O.A. has been complied with and nothing is pending from the side of the respondents.

3. Id.counsel for the applicant, Mr.B. Mukherjee, has drawn our attention to the order dated 2.1.1997 passed in O.A. 1184 of 1996, where it has been ordered that within a period of 4 months from the date of communication of the order, the respondent-railway shall finalise the matter regarding alleged discrepancy in the stock verification for the years concerned, as mentioned in annexures 'D' and 'I' to the application and thereafter they shall disburse the retirement benefits to the applicant, as per rules.

4. In view of the available circumstances, we feel it would be appropriate to give liberty to the applicant to approach this Tribunal afresh by filing an original application, if any grievance

still remains after compliance of the order, as stated by the alleged contemners. It is ordered accordingly.

5. This contempt petition is disposed of with the above observation. No order is made as to costs.


(G.S. Maingi)
Administrative Member


(D. Purkayastha)
Judicial Member